

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-193-2020****IN****WP -1044 -2018**

Vaishali Dessai ... Applicant

Versus

State of Goa ... Respondents

Mr. Sahil Deshprabhu, Advocate for the applicants/ Intervenor.

Mr. Pavithran A.V., Advocate for the petitioner.

Ms. S. Linhares, Additional Government Advocate for Respondents  
No.1, 2 and 3.

Mr. A.D. Bhobe, Advocate for the respondent no.4.

Ms. S. Keny, Advocate for the respondent no.8.

Mr. T. Sequeira, Advocate for the respondent nos.18 and 19A.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.****Date :- 4<sup>th</sup> January,2021****P.C.:**

Mr. S. Deshprabhu, learned Counsel for the Intervenor seeks leave to withdraw this intervention application with liberty to file a fresh petition in order to expose the cause of intervention.

2. Leave is granted with liberty as prayed for.

3. The application for intervention is disposed of. Liberty is granted to the applicant to file a fresh petition in the matter.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

mv